

Rev no. 82/02
OA 540/97

11.3.2005

Hon'ble Mr. K.B.S. Rajan, JM

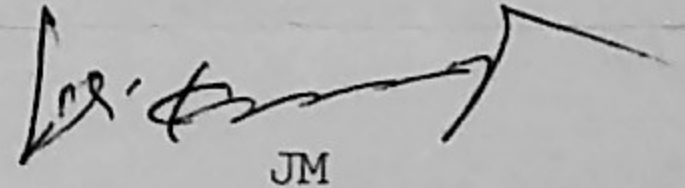
Sri S.K. Pandey, learned
counsel for the applicant.

Sri Vijay Kumar, though impleaded as
one of the respondents, was not given any
liberty to contest the case as no notice
was issued to him. Records of the Court
confirm the same.

In view of the above, the order dated
7.5.2002 is necessarily to be recalled and
the case is to be heard afresh after
giving notice to the respondent no. 6
(applicant in the review application).

Accordingly, Review application is
allowed. Let notice be issued to
respondent No. 6 to file their CA within
4 weeks. RA, if any, may be filed within
2 weeks, thereafter.

List the OA 540/97 for hearing on
11.5.2005.


JM

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